IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.109
(IB)-2130(ND)2019
I.A-3458/2021

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd ... **Applicant/Petitioner**

Versus

M/s. Today Homes & Infrastructure Pvt. Ltd ... **Respondent**

Under Section: **9 of IBC Code,2016**

Order delivered on 10.08.2021

CORAM:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (J)

SHRI. L. N. GUPTA, HON'BLE MEMBER (T)

PRESENT: Sudhr K. Makkar Sr Adv with Anando Mukherjee Adv, Shwetank Singh, Adv, Saumya Gupta Adv, Veera Mathai Adv and Yogita Rathore, Adv for the Applicant, P. Nagesh, Sr. Adv, Mr. Kanishk Khetan & Ms. Stuti, Advs for Respondent/RP

Order

New I.A-3458/2021: Heard the Ld. Counsel for the Applicant. It appears from the averment made in the Application that the Resolution Plan has not been placed as yet before the CoC. Therefore, the Applicant is directed to convince the Bench that the prayer of the Applicant is not premature at this stage. List the matter on 12th August, 2021.

—Sd—

(L.N. GUPTA)
MEMBER (T)

—Sd—

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)